

that firm action is needed to curb the activities of Naxalites and to fulfil the promise to provide assistance to all the States;

(b) if so, whether the Centre has also agreed to set up Centres to impart training to police personnel involved in anti-Naxalite operations and manpower to the State;

(c) if so, the extent to which the States have been provided to assistance so far;

(d) whether any High level committee has been set up to review the implementation of these Security measures; and

(e) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) The Union Home Minister had made an elaborate statement on left wing extremist in a meeting convened at Hyderabad on 15.6.98 with the representatives of the State Governments of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa.

(b) and (c) It was decided that States will examine setting up their own training centres and the Central Government will offer them such assistance as is possible.

370 Andhra Pradesh Police personnel were imparted training of 8-12 weeks duration, in counter-insurgency and anti-terrorist courses in the past, in the training institutes of BSF, CRPF, ITBP.

(d) and (e) A Coordination Centre has been constituted under the Chairmanship of Union Home Secretary, with Chief Secretaries and Directors General of Police of Andhra Pradesh, Madhya Pradesh, Maharashtra and Orissa, as its Members, to regularly review and monitor the status of left wing extremist activities and implementation of the Action Plan in the four affected States.

Declaration of College of Nursing in Kerala

4978. SHRI MULLAPALLY RAMACHANDRAN :
SHRI T. GOVINDAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that some nursing colleges in some states with less facilities have been recognised;

(b) if so, the details of such colleges with the criteria adopted for their recognition, State-wise;

(c) whether the Union Government have received any request from the Government of Kerala regarding withholding of the recognition of nursing colleges at Calicut and Thiruvananthapuram in Kerala;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) No, Sir. The Indian Nursing Council have to follow the norms which apply to all institutions.

(c) to (e) The Indian Nursing Council has reported that the colleges of Nursing at Calicut and Thiruvananthapuram in Kerala were declared unsuitable on the basis of inspections carried out in November, 1997.

In the General Body Meeting held on 26.6.98, the Council has decided to permit admission of students on condition that re-inspection will be done by the Indian Nursing Council within 6 months.

[Translation]

Adulteration in Food Items and Spurious Medicines

4979. SHRI RAMSHAKAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of cases relating to adulterated food items and spurious medicines detected during 1996-97 and 1997-98, State-wise; and

(b) the action taken by the Government to deal with such cases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) As per information furnished by State Food Authorities, State Licensing Authorities, statements indicating number of cases relating to adulterated food items and spurious medicines detected during 1996-97 and 1997-98 State-wise is annexed at Statement I and II respectively.

(b) Action is taken against the offenders by launching prosecution under the provision of PFA Act, 1954 and C Act, 1940 as applicable.

Statement-I

Information as available with the Ministry of Health & FW relating to State-wise number of Food Samples found adulterated/misbranded during the Calender years 1996 & 1997

State/U.T.	Number
(Calender year 1996)	
Anjaman & Nicobar	Nil
Assam	144
Daman & Diu	02
Delhi	124
Goa	37
Gujarat	561
J & K	136
Lakshadweep	Nil

State/U.T.	Number
Meghalaya	08
Mizoram	Nil
Rajasthan	1120
Tamil Nadu	443
Tripura	25
Uttar Pradesh	2928
West Bengal	179
(Calender Year 1997)	
Arunachal Pradesh	20
Delhi	88
Lakshadweep	Nil
West Bengal	174

Statement-II

State-wise number of cases of Spurious Medicines detected by the State Licensing Authorities during the Year 1996-97 and 1997—31.3.1998

S. No.	States/UTs	Year 1996-97	Year 1997-98
1	2	3	4
1.	Andhra Pradesh	Not Available	Not Available
2.	Arunachal Pradesh	Nil	Nil
3.	Assam	Nil	Nil
4.	Bihar	Not Available	Not Available
5.	Goa	Not Available	Not Available

1	2	3	4
6.	Gujarat	15	1
7.	Haryana	Not Available	Not Available
8.	Himachal Pradesh	Nil	Nil
9.	J&K State	Not Available	Not Available
10.	Karnataka	13	02
11.	Kerala	Nil	Nil
12.	Madhya Pradesh	Not Available	Not Available
13.	Maharashtra	Not Available	Not Available
14.	Manipur	Not Available	Not Available
15.	Meghalaya	Not Available	Not Available
16.	Mizoram	Nil	Nil
17.	Nagaland	Nil	Nil
18.	Orissa	Nil	Nil

[English]

Loan to Scheduled Castes and Scheduled Tribes

4980. SHRI JUAL ORAM : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether there is any provision to provide loan for establishment of S.S.I. units, cottage industries and several business for their upliftment;

(b) if so, details thereof;

(c) the rate of interest charged on the loans; and

(d) the target achieved in Sundargarh district and in the other areas of Orissa during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) and (b) Yes, Sir. National Scheduled Castes and Scheduled Tribes Finance and